

HIGH COURT OF UTTARAKHAND AT NAINITAL

OFFICE MEMORANDUM

SUB: MENTIONING OF URGENCIES DURING HEARING OF MATTERS THROUGH VIDEO CONFENCING

NO. 25/UHC/LISTING/2021,

DATED 20.04.2021

This is to inform all the concerned that in view of the difficulties being faced by the Advocates in submitting Mention Memos, in person and for the purpose of their convenient submission using electronic form of communication during the period, business of the Hon'ble Court is being transacted through Video Conferencing facilities, Hon'ble the Chief Justice is pleased to issue following directions-

(1) The Advocates/Parties-in-Person may send dully filled Mention Memos in the prescribed format to the e-mail address of the Hon'ble Court concerned, which are as follow-

Sl. No	Name of the Court	e-mail Addresses
1	Hon'ble the Chief Justices' Court	hcuk.cjcourt@gmail.com
2	Hon'ble Court No. 1	hcuk.court1@gmail.com
3	Hon'ble Court No. 2	hcuk.court2@gmail.com
4	Hon'ble Court No. 3	hcuk.court3@gmail.com
5	Hon'ble Court No. 4	hcuk.court4@gmail.com
6	Hon'ble Court No. 9	hcuk.court9@gmail.com
7	Hon'ble Court No. 10	hcuk.court10@gmail.com

- (2) Mention Memos be sent, one day in advance by 4:00 P.M. of the previous day. When it is working Saturday of the Registry, the Mention Memos be sent by 11:00 A.M.
- (3) Only such Mention Memos, which are received as above, will be processed for the following working day of the Hon'ble Court.
- (4) On every working day, Bench Secretaries will take out print outs of all the Mention Memos, as received above, and will place the same before the Hon'ble Benches, when cases are mentioned through Video Conferencing by the Advocates/Parties-in-Person concerned, on following day.
- (5) Where a Hon'ble Bench orders for listing of a case for urgent hearing, the Bench Secretary will inform the Listing Section of the Hon'ble Court, in the manner, as provided in the existing rules and practice.
- (6) Nothing in these orders will affect the power of the Hon'ble Court to entertain an oral mention, where, owing to the extreme and sudden urgency, Mention Memo could not be e-mailed in advance.
- (7) Nothing in these orders will also affect such Mention Memos, the hard copies of which are received, as per the existing rules and practice.

By Orders of Hon'ble the Chief Justice

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Registrar (Judicial)

No. 2041/UHC/LISTING/2021,

Dated 20.04.2021

Copy to following for information and needful-

1. P.P.S. to Hon'ble the Chief Justice for placing a copy before His Lordship.
2. All the P.S. to the Hon'ble Judges for placing a copy before Their Lordships.
3. P.S. to the Advocate General, Uttarakhand.
4. P.S. to the Registrar General of the Hon'ble Court.
5. Chief Standing Counsel/Government Advocate, Uttarakhand.
6. Assistant Solicitor General for Government of India at Nainital.

7. Additional Chief Standing Counsel for State of Uttar Pradesh at Nainital.
8. President/Secretary, High Court Bar Association, Nainital with request to inform all the members of the Bar.
9. All the Registrars/JRs/DRs/ARs of the Hon'ble Court.
10. All the Judicial Sections of the Hon'ble Court.
11. Head Bench Secretary and all the Bench Secretaries of the Hon'ble Court.
12. Officer I/c, NIC, High Court of Uttarakhand, Nainital with request to publish this Office Memorandum in the official website of the High Court.
13. Guard file/Notice Board.

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Registrar (Judicial)